Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 26.09.2013

The meeting No.25/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 26.09.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice Chairman	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.23/AM-14, dated 12.09.2013 and 24/AM-14, dated 19.09.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 12.09.2013 and 19.09.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.25/AM-14 dated 26.09.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:25/84-ALC3/2013 **MEETING DATE**: 26.09.2013 **MEETING NUMBER**

			Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred	
1	HQ File :01/84/050/00245/AM10/	RLA File :04/24/040/00265/AM10/		Defer Date: 10.10.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite				

The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite

information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to send a reminder to the applicant firm and deferred the case for re-listing on 10.10.2013.

Case No.:3/15/84-ALC3/2013	26 00 2012	Status: Approved
HQ File :01/84/050/00080/AM14/	Lic.No/Date:0210190533 11.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the details of CADs provided by the applicant firm, there is not any indication of any item pertaining to which import item. The order name, marker name, file name & project name indicated on each CAD have no relation with art no./style no. of any import item. Therefore, it is not possible for the Committee to access the quantity of requirement of 73 inputs for three export items. Therefore, the Committee has decided to recommend the quantity of shell fabric by taking cue from SION J-176 (Gents) Jacket with lining) @ 2.48 sq. meter per piece for each export item and component on net to net basis. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No. 37(5)/68/2013-14/Hos., dated 25.09.2013 as detailed below:-

	<i>)</i>	. \ /		=
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Jacket made of	1385 Nos.	SRP-B41ED, 100% Polyester	3435 Sq. meter
	100% Polyester fabric,		fabric, GSM-125+/-10%,	(@ 2.48 Sq.
	GSM-125+/-10%, Style		width-125 cms.	meter per piece
	No.957J1148		515034- Metal Snap buttons,	Net to net
			38L	
			SBB for subst. Snap button	Net to net
			Puller 500017 Plastic puller	Net to net
			Metal eyelet 540007	Net to net
			Metal eyelet 540006	Net to net
			Plastic cord stopper 537509	Net to net
			100% Polyester care label	Net to net

						795001	
						Paper hang tags HA740001, 97003	Net to net
						Paper hang tags HA740999	Net to net
						Paper hang tags HA hang tag FA.SW/ST	Net to net
						Metal buckle, width-22mm, BK 549012	Net to net
						100% Polyester label 705069	Net to net
						100% Polyester label 705068	Net to net
						100% Polyester label 705057	Net to net
						100% Polyester magic tape soft side, width-20mm,	Net to net
						312502	
						100% Polyester magic tape hook side, width-20mm, 312503	Net to net
						Production sticker 795002	Net to net
						100% Polyester woven size label 795000	Net to net
						No.3 Polyester zipper, close end, 16cm.	Net to net
						100% Polyester zipper 5VCA2-47 VSC-56-5H111,	Net to net
						15cm-18cm.	
						100% Polyester zipper	Net to net
						5VOA2-47 VSO-56-V8-	
	3.5	• 1			120077	5H111, 42cm-85cm.	2442
2.	Men's	jacket	made	of	1388 Nos.	100% Polyester fabric, GSM-	3442 Sq. meter

100% Polyester	fabric,	150+/-10%, width-150cms (@ 2.48 Sq.
GSM-150+/-10%,	Style	Art 520 YV 20HB meter per piece)
No. 907J520		Metal snap button 515026 Net to net 22L
		Metal snap button 515065 Net to net 32L
		Metal snap button 515065 Net to net 28L
		Snap button under 525001 Net to net C+D part 28L
		SBB for Subst. Snap buttons Net to net
		Metal Pullar 500018H Net to net
		Metal eyelet 540007 Net to net
		Metal cord stopper 537510 Net to net
		Plastic cord stopper 537509 Net to net
		100% Polyester care label Net to net
		795001
		Paper hang tags HA740001, Net to net 97003
		Paper hang tags HA740999 Net to net
		Paper hang tags HA hang tag Net to net FA.SW/ST
		Paper Hang tags HA740008 Net to net N-97002
		100% Polyester label 705062 Net to net
		100% Polyester label 705133 Net to net
		100% Polyester label 705071, Net to net 96030
		100% Polyester label 705069 Net to net

	[100% Polyester label 705068	Net to net
			Production Sticker 795002	Net to net
			100% Polyester woven size	Net to net
			label 795000	
			No.3 Polyester zipper, close	Net to net
			end, 16cm.	
			100% Polyester zipper	Net to net
			5VCA2-ZA VS-C-6ZA-V8-	
			X, 8cm-22cm.	
			100% Polyester zipper	Net to net
			5VOA2-ZA VS-O-5-6ZA-	
			V8-X, 43cm-79cm.	
3.	Men's jacket made of	130 Nos.	100% Polyester fabric, GSM-	322 Sq. meter (@
	100% Polyester fabric,		185+/-10%, width-140 cm.	2.48 Sq. meter
	GSM-185+/-10%, Style		Art.414 YV20 LBI	per piece)
	No. 907J414		Metal snap button 515026	Net to net
			22L	
			Metal snap button 515025	Net to net
			30L	
			Metal snap button 515025	Net to net
			28L	NI-444
			Snap button under 525001	Net to net
			C+D part 28L	Not to not
			SBB for Subst. Snap buttons	Net to net
			Metal Puller 500020H	Net to net
			Metal eyelet 540007	Net to net
			Metal cord stopper 537510	Net to net
			Plastic cord stopper 537509	Net to net
 <u> </u>			100% Polyester care label	net to net

795001	
Paper hang tags HA740002, 97031	Net to net
Paper hang tags HA740003, 97032	Net to net
100% Polyester label, 705130, 96236-47	Net to net
Patch label 705080	Net to net
100% Polyester label, 705081	Net to net
Production Sticker 795002	Net to net
100% Polyester woven size label 795000	Net to net
No.3 Polyester zipper, close end, 16cm.	Net to net
100% Polyester zipper 5VCA2-ZA VS-C-6ZA-V8-	Net to net
X, 8cm-22cm.	
100% Polyester zipper 5VOA2-ZA VS-O-5-6ZA-	Net to net
V8-X, 43cm-79cm.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/15/84-ALC3/2013	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Rejected
HQ File :01/84/050/00084/AM14/		Lic.No/Date:3510041265 18.06.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not submitted requisite information/details called for vide DC(MSME)'s letter dated 23.07.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

II I	1 - 7	06.00.0010	Status: Approved
HQ File :01/84/050/00091/AM14/		Lic.No/Date:0510357641 20.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/66/2013-14/Hos., dated 25.09.2013 as detailed below:-

S.	No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
1.		Ladies Top in 100% Cotton	18,265	100% Cotton printed poplin	2.17 Sq.
		printed poplin woven fabrics,	Nos.	woven fabrics, GSM-	meter per
		GSM-125+/-10%, Style No.		125+/-10%	piece
		439086/439087/439088/439096/			
		439089			
2.		Ladies Top in 100% Cotton solid	3030 Nos.	100% Cotton solid dyed	1.95 Sq.
		dyed poplin woven fabrics, GSM-		poplin woven fabrics,	meter per
		105+/-10%, Style No.		GSM-105+/-10%	piece
		439022/439023/439024/439067			
3.		Ladies Top in 100% Cotton	6732 Nos.	100% Cotton printed Poplin	2.17 Sq.
		printed Poplin woven fabrics,		woven fabrics, GSM-78+/-	meter per
		GSM-78+/-10%, Style No.		10%	piece
		439125/439126/439126			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		5		Status: Deferred
5	HQ File :01/84/050/00092/AM14/		Lic.No/Date:0510357928 24.06.2013	Defer Date: 10.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.10.2013.

	Case No.:10/18/84-ALC3/2013	- 11-15 - 11-1		Status: Deferred
6	HQ File :01/84/050/00131/AM14/		Lic.No/Date:0510358621 03.07.2013	Defer Date: 17.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to send a reminder to applicant firm and deferred the case for re-listing on 17.10.2013

	Case No.:2/21/84-ALC3/2013	1	Status: Deferred
7	HQ File :01/84/050/00140/AM14/		Defer Date: 17.10.2013

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.10.2013.

	Case No.:1/21/84-ALC3/2013		Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
$\ _{8}$	HQ File :01/84/050/00139/AM14/		Lic.No/Date:0310741518 15.07.2013	Defer Date: 17.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 17.10.2013.

Defer Date: 7.109.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and send the requisite information/details received from applicant firm. It was decided to await the same and defer the case for re-listing on 17.10.2013.

Case No.:5/21/84-ALC3/2013	-	06.00.2012	Status: Approved
HQ File :01/84/050/00143/AM14/		Lic.No/Date:0510360178 18.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O. No. 37(5)/67/2013-14/Hos., dated 25.09.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Tunic made of 100%	2745 Nos.	100% Polyester dyed	1.54 Sq.
	Polyester dyed woven fabrics,		woven fabrics, GSM-	meter per
	GSM-95+/-10% and 100%		95+/-10%	piece
	Polyester dyed woven fabric, GSM-		100% Polyester dyed	0.44 Sq.
	110+/-10% Style No. TL287718MI		woven fabric, GSM-	meter per
			110+/-10%	piece
2.	Ladies Top made of 100% Polyester	680 Nos.	100% Polyester dyed	1.90 Sq.
	dyed woven fabrics, GSM-48+/-		woven fabrics, GSM-	meter per
	10%, Style No. TL290937MI		48+/-10%	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/21/8	4-ALC3/2013	5	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
HQ File :01/84/050	/00151/AM14/			Defer Date: 24.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the sample and CAD/CAM of the export product does not match. The CAD/CAM shows panels for skirt portion only whereas it appears from the sample that imported fabric has been used on entire garment and lining. As per CAD/CAM, the requirement of fabric for skirt portion comes out around 0.40 Sq. meter per piece only and the applicant firm has sought the requirement of fabric for 0.77 Sq. meter per piece. The Committee after deliberations decided to ask the applicant firm to clarify whether CAD/CAM of the export product is correct or sample is correct. The case stands for re-listing on 24.10.2013.

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		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:25/84-ALC3/2013 26.09.2013	Status: Deferred
	HQ File :01/84/050/00179/AM14/		1	Defer Date: 24.10.2013
Desiries The Committee considered the case of non-accordance		1 41	- 41	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from R.A., Surat/Applicant firm. The online agenda of this case is also not available on the NIC website. The Committee after deliberations decided to await the same and deferred the case for re-listing on 24.10.2013.

MANUAL AGENDA CASE

(13)

Case No.278	M/s Nahar Textiles Pvt. Ltd., Mumbai	
NC 25/AM-14, dt. 26.09.2013	Part File No.01/84/50/184/AM-04/DES-V	
Ratification of input output norms against Advance Authorization No.0310203919 dated 06.05.2003.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashok S. Acharekar on behalf of the firm. Mr. Acharekar explained the details of the case before the Committee. After hearing the details of the case, the Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity
				allowed
1.	Polyester Wool blended fabric processed containing 70% Polyester 30% Wool (21.5 Micron), 2/60 NM, width-152		70% Polyester 30% Wool blended yarn, 2/60 NM	5307 Kgs.
	cms.			
2.	Polyester Wool blended fabric	16,643.28 Kgs.	55% Polyester	16,262.200

loom state containing 55%	(export must	45% Wool	Kgs.
Polyester 45% Wool (20.5	contained 15,058	blended yarn,	
Micron), 2/70 NM, width-161	Kgs. of relevant	2/70 NM	
cms.	import).		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.279	M/s Gaurav International, Gurgaon		
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/098/AM-14/DES-V		
Fixation of input output norms in respect of Advance Authorization No.0510287538 dated			
06.04.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(15)

Ì	Case No.280	M/s Gaurav International, Gurgaon
	NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/095/AM-14/DES-V
	Fixation of input output norms against Advance Authorization No.0510305155 dated 13.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(16)

Case No.281	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/096/AM-14/DES-V

Fixation of input output norms against Advance Authorization No.0510304523 dated 03.10.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(17)

Case No.282	M/s Gaurav International, Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/072/AM-14/DES-V
Fixation of input output norms against Advance Authorization No.0510279522 dated 25.07.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(18)

Case No.283	M/s Polynova Industries Ltd., Mumbai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/171/052/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 10.10.2013. (19)

M/s Richa Global Exports Pvt. Ltd., New Delhi Case No.284 NC 25/AM-14, dt. 26.09.2013 File No.01/84/50/112/AM-14/DES-V Re-fixation of input output norms against Advance Authorization No.0510358253 dated 28.06.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to correct the Style No. of export product No.2 from 314283 to 326283. The necessary correction has already been made with the approval of Chairman, Norms Committee-5. The Committee after deliberations agreed to give its ex-post-facto approval for the necessary correction in the Style No. of export product No.2 in this case.

(20)

Case No.285	M/s Texport Overseas Pvt. Ltd., Banalore
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/142/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0710095276 dated 08.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for enhancement of quantity of import item. The Committee observed that applicant firm has not given any justification for enhancement of quantity of import item in support of their proposal. Therefore, the Committee after deliberations decided to maintain status quo in this case.

(21)

Case No.286	M/s ACV Products Pvt. Ltd., Theni, Tamil Nadu
NC 25/AM-14, dt. 26.09.2013	File No.01/84/162/093/AM-14/DES-V
Clarification regarding applicability of FPS Scheme for exports of Predominantly Cotton Blankets.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from the technical authorities of Norms Committee-5. The Committee has, therefore, decided to await the same and deferred the case for re-listing on 10.10.2013.

(22)

Case No.287	M/s Precise Seamless Apparels Pvt. Ltd., Gurgaon
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/040/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0510352369 dated 25.04.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.10.2013.

(23)

Case No.288	M/s Intermarket (India) Pvt. Ltd., Mumbai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/156/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0310745506 dated 16.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the string/ties for aprons in the description of the export product and import item. The Committee after deliberation decided to ask the applicant firm to approach to the O/o R.A., Mumbai for the issue of amendment sheet in the matter. However, pending issue of amendment sheet, the Committee had decided to include the string/ties for aprons in the description of the export product and import item and re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Apron made out of 100%	2,18,527	100% Polyester Processed	2,07,600 Sq.
	Polyester Processed and dyed	Nos.	and dyed fabric, GSM-	Meter
	fabric and 2 string/ ties for each		210+/-10%, width-68"	
	aprons width-1 cm., length-39"		String/ties made of 100%	4,37,054 pcs.
	made of 100% Polyester fabric,		Polyester fabric, width-1	
	GSM-210+/-10%		cm., length-39"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.289	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/054/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410146519 dated 27.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013.

(25)

Case No.290	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
	Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/134/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410148092 dated 19.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013. (26)

Case No.291	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
	Chennai
NC 25/AM-14, dt. 26.09.2013	File No.01/84/50/053/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0410142831 dated 23.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided copies of shipping bills in this case in support of their proposal. The Committee after deliberations decided to ask the applicant firm to provide the copies of shipping bills for consideration of the proposal. The case stands for re-listing on 24.10.2013.